The Pharmacy (Gujarat Amendment) Act, 1970

13 of 1970

Keyword(s): Pharmacy
The following Act of the Gujarat Legislature having been assented to by the President on the 23rd December 1970, is hereby published for general information.

N. C. BUCH,
Deputy Secretary to the Government of Gujarat,
Legal Department.

GUJARAT ACT NO. 13 OF 1970.

(First published, after having received the assent of the President in the "Gujarat Government Gazette" on the 24th December 1970.)

An Act further to amend the Pharmacy Act, 1948 in its application to the State of Gujarat.

It is hereby enacted in the Twenty-first Year of the Republic of India as follows:—

1. This Act may be called the Pharmacy (Gujarat Amendment) Act, 1970. Short title.

2. In section 19A of the Pharmacy Act, 1948 in its application to the State of Gujarat, in sub-section (3), for the words "five years" the words "seven years" shall be, and shall be deemed always to have been, substituted.
3. The Pharmacy (Gujarat Amendment) Ordinance, 1970 is hereby repealed and the provisions of sections 7 and 25 of the Bombay General Clauses Act, 1904 shall apply to such repeal as if that Ordinance were an enactment.